

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA

UNSTARRED QUESTION NO. 756
ANSWERED ON 08.02.2024

Logistics for implementation of The Mediation Act, 2023

756. Shri Vivek K. Tankha:

Will the Minister of Law and Justice be pleased to state:

- (a) the fund which has been allocated for the development of infrastructure, training and awareness necessary to implement The Mediation Act, 2023;
- (b) the State-wise details thereof; and
- (c) the details of the steps taken by Government to expedite the enforcement of the Act, details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF
STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) to (b): The allocation of fund estimates for *inter-alia* the establishment of the Mediation Council of India, for the current financial year (2023-24) is Rs. 2 lakhs.

(c) The Mediation Act, 2023 is a standalone law on mediation which has been enacted to establish a robust and efficacious mediation ecosystem in the country. As provided under section 1 (3) of the Mediation Act, 2023, some provisions of the Act have been notified vide gazette notification dated 09.10.2023. For framing of subordinate legislation under the Act a Working Group/Committee chaired by Shri

P.K. Malhotra, former Secretary, Department of Legal Affairs, Ministry of Law and Justice, was constituted. The said working Group/Committee has submitted its report to the Department on 31.08.2023 and has recommended a draft of provisions under rules, regulations for operation of the Mediation Act 2023.

Also, requisite steps are underway for establishment of the Mediation Council of India under section 31 of the Mediation Act, 2023 which *inter alia* is to deal with the framework of institutionalisation of the conduct of mediation in the country and to bring uniformity in the process.